

Bail Application No.1113/2021  
State Vs. Lucky Noel  
FIR No.74/2021  
PS Roop Nagar  
U/s 392/397/120-B/411/34 IPC & 25/27 Arms Act

24/06/2021

Present 2<sup>nd</sup> application u/s 439 Cr.P.C. has been filed on behalf of accused Lucky Noel for grant of regular bail.

( Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).  
Mr. Nasir Ali, Ld. Counsel for the accused Lucky Noel (through V.C.).

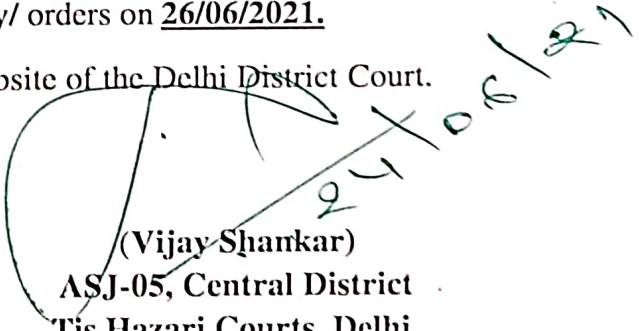
**Ahlmad is absent.**

TCR is stated to be received.

Arguments heard on the aforesaid bail application of the accused Lucky Noel.

Put up for clarifications if any/ orders on 26/06/2021.

Order be uploaded on the website of the Delhi District Court.

  
(Vijay Shankar)  
ASJ-05, Central District  
Tis Hazari Courts, Delhi  
24/06/2021(G)

**Bail Application No.1417/2021**

**FIR No.74/2021**

**PS Roop Nagar**

**State Vs. Rahul**

**U/s 392/397/120-B/411/34 IPC & 25/27 Arms Act**

**24/06/2021**

**Present application u/s. 439 Cr.P.C. has been filed on behalf of the accused Rahul for grant of regular bail.**

**( Proceedings Convened through Video Conferencing)**

**Present:** Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).  
Mr. Rahul Tyagi Ali, Ld. Counsel for the accused Raul (through V.C.).

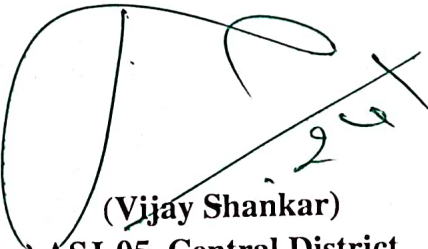
**Ahlmad is absent.**

**TCR is stated to be received.**

**Arguments heard on the aforesaid bail application of the accused Rahul.**

**Put up for clarifications if any/ orders on 26/06/2021.**

**Order be uploaded on the website of the Delhi District Court.**

  
**(Vijay Shankar)**  
**ASJ-05, Central District**  
**Tis Hazari Courts, Delhi**  
**24/06/2021(G)**

FIR No.247/2021  
PS Roop Nagar  
U/s 392/394/411/34 IPC  
State Vs. Lalit

Present application u/s. 439 Cr.P.C. has been filed on behalf of accused  
lit for grant of regular bail.

( Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).  
Sh. Sita Ram Tanwar, Ld. Counsel for the accused Lalit (through V.C.).

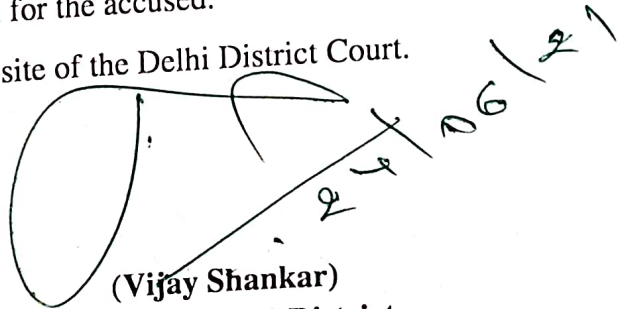
Ahlmad is absent.

IO has not joined the proceedings through V.C. despite bound down for today.  
He is absent without any intimation or explanation.

Issue notice to the IO with direction to appear with appropriate explanation  
regarding his non-appearance, for the next date of hearing.

At the request of counsel for the accused, the aforesaid bail application of  
the accused be put up for consideration on 03/07/2021. Date of 03/07/2021 is given at the  
specific request and convenience of counsel for the accused.

Order be uploaded on the website of the Delhi District Court.



(Vijay Shankar)  
ASJ-05, Central District  
Tis Hazari Courts, Delhi  
24/06/2021(G)

Bail Application No.1338/2021  
FIR No.521/2020  
PS Civil Lines  
U/s 377 IPC  
State Vs. Sahil Kapoor

24/06/2021

Present application u/s. 439 Cr.P.C. has been filed on behalf of accused Sahil Kapoor for grant of interim bail for the period of 90 days.

( Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).  
IO/W-SI Gurdeep Kaur is present through V.C.  
Sh. Ajay Khatana, Ld. Counsel for the accused Sahil Kapoor (through V.C.).  
Ms. Lakshmi Raina, Ld. Counsel for the complainant/ DCW (through V.C.).

**Ahlmad is absent.**

It is submitted by counsel for the accused that he has already sent the bail orders to the E-mail of this court.

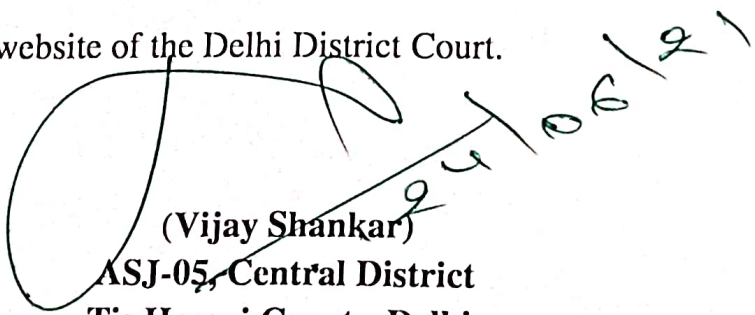
It is submitted by Addl. P.P. for the State that in the present case offence u/s. 376 IPC is also attracted.

TCR is not received. TCR be called one day prior to the next date of hearing.

At joint request, the aforesaid bail application of the accused be put up for consideration on 03/07/2021. Date of 03/07/2021 is given at the specific request and convenience of counsel for the parties.

IO is bound down for the next date of hearing i.e. 03/07/2021.

Order be uploaded on the website of the Delhi District Court.

  
(Vijay Shankar)  
ASJ-05, Central District  
Tis Hazari Courts, Delhi  
24/06/2021(G)

State Vs. (Jaswant) Rohit  
CNR No.DLCT01-002477-2021  
FIR No.128/2019  
PS Gulabi Bagh  
U/s 308/323/341/506/34 IPC

24/06/2021

Present application has been filed on behalf of complainant/ victim i.e. Jaswant u/s. 439 (2) Cr.P.C. for cancellation of bail granted to the non-applicant Rohit.

( Proceedings Convened through Video Conferencing )

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).  
IO/ SI Harender is present through V.C.  
Applicant/ complainant Jaswant is present with Ld. Counsel Sh. Lalit Kumar (through V.C.).  
Non-applicant Rohit is present with Ld. LAC Sh. Sandeep Gupta (through V.C.).

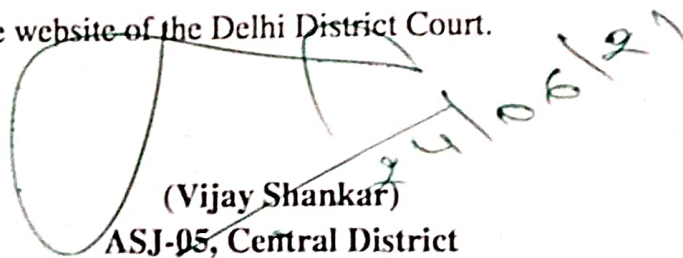
**Ahlmad is absent.**

It is jointly requested by counsel for the parties that the aforesaid application be taken up for consideration in the second week of July, 2021. Heard. Request is allowed.

At joint request, the aforesaid application be put up for consideration on 12/07/2021. Date of 12/07/2021 is given at the specific request and convenience of counsel for the parties.

IO is bound down for the next date of hearing i.e. 12/07/2021.

Order be uploaded on the website of the Delhi District Court.



(Vijay Shankar)  
ASJ-05, Central District  
Tis Hazari Courts, Delhi  
24/06/2021(G)



CNR No.DLCT01-006079-2021  
State Vs. Deepak Mavi  
Bail Application No.1031/2021  
FIR No.83/2021  
PS Timarpur  
U/s 354/354B/452/506/509/427 IPC

24/06/2021

Present application u/s. 438 Cr.P.C. has been filed on behalf of accused Deepak Mavi for grant of anticipatory bail.

( Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).  
W-SI Neelam is present on behalf of PSI Rinku Kumari (through V.C.).  
Sh. Santosh Kumar Sharma, Ld. Counsel for the accused Deepak Mavi (through V.C.).

Ahmad is absent.

It is submitted by W-SI Neelam that IO/ PSI Rinku Kumari is on training.

Appropriate/ proper/ detailed report regarding medical documens of the accused has not been filed by the IO.

Issue fresh notice to the IO to appear and to file appropriate/ proper/ detailed report regarding medical documens of the accused positively on or before the next date of hearing.

Issue notice to the complainant/ prosecutrix, through IO, for the next date o of hearing.

At the request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on 05/07/2021. Date of 05/07/2021 is given at the specific request and convenience of counsel for the accused.

Order be uploaded on the website of the Delhi-District-Court.

(Vijay Shankar) - 24/06/21  
ASJ-05, Central District  
Tis Hazari Courts, Delhi  
24/06/2021(G)

FIR No.71/2021  
PS Wazirabad  
U/s 376/506 IPC  
State Vs. Amit Dedha

24/06/2021

Present 2<sup>nd</sup> application u/s. 438 Cr.P.C. has been filed on behalf of accused Amit Dedha for grant of anticipatory bail.

( Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).  
IO/ WSI Sonika is present (through V.C.).  
Sh. Ashok Rana, Ld. Proxy Counsel for Counsel for the accused Amit Dedha (through V.C.).

**Ahlmad is absent.**

Issue notice of the present bail application to the State. Addl. P.P. for the State accepts the notice of the aforesaid bail application.

Reply to the aforesaid bail application of the accused is already stated to be filed.

It is submitted by proxy counsel for counsel for the accused that main counsel is not available today and the present anticipatory bail application of the accused be taken up for consideration on some other day. Heard. Request is allowed.

Issue notice to the complainant/ prosecutrix, through IO, for the next date o of hearing.

At the request of proxy counsel for counsel for the accused, the aforesaid bail application of the accused be put up for consideration on 03/07/2021. Date of 03/07/2021 is given at the specific request and convenience of proxy counsel for counsel for the accused.

IO is bound down for the next date of hearing i.e. 03/07/2021

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)  
ASJ-05, Central District  
Tis Hazari Courts, Delhi  
24/06/2021(G)

FIR No.20/2015  
PS Kamla Market  
U/s 302/396/412/34 IPC  
State Vs. Adil @ Shahzada

24/06/2021

File taken up today on the application 439 Cr.P.C. of accused Adil @ Shahzada for grant of interim bail.

( Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).  
Mr. Asghar Khan and Mr. Abdul Tahir Khan, Ld. Counsel for the accused Adil @ Shahzada (through V.C.).  
Sh. Sunil Kumar, Superintendent, Jail No.13, Mandoli Jail, Delhi is present (through V.C.)

Ahlmad is absent.

It is submitted that the concerned Jail Superintendent, Jail No.04, Tihar Jail, New Delhi be called for the purpose of clarifications in respect of timely surrender of the accused.

Issue notice to the concerned Jail Superintendent, Jail No.04, Tihar Jail, New Delhi for clarifications in respect of timely surrender of the accused Adil @ Shahzada, for the next date of hearing.

At request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on 29/06/2021. Date of 29/06/2021 is given at the specific request and convenience of counsel for the accused.

Sh. Sunil Kumar, Superintendent, Jail No.13, Mandoli Jail, Delhi is bound down with direction to join the proceedings through V.C. on the next date of hearing i.e. 29/06/2021.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)  
ASJ-05, Central District  
Tis Hazari Courts, Delhi  
24/06/2021(G)



State Vs. Naim  
FIR No. 195/2018  
PS Kashmere Gate  
U/s 379/328/411/34 IPC

24/06/2021

File taken up today on the interim bail applications u/s. 439 Cr.PC of accused Naim for the period of 90 days as per H.P.C. guidelines.

( Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).  
IO/SI Sandeep is present (through V.C.).  
Mr. Mohd. Shuaeb Saifullah, Ld. Counsel for the accused Naim (through V.C.).

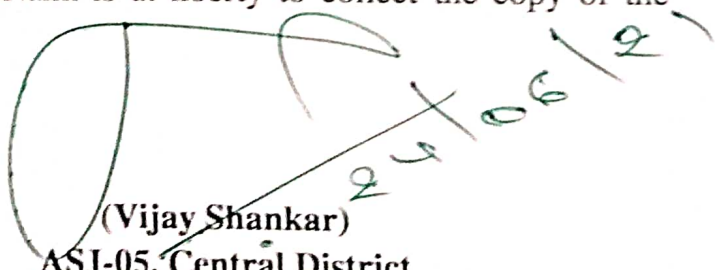
Ahlmad is absent.

It is submitted by counsel for the accused that he may be permitted to withdraw the present interim bail application of the accused with liberty to file fresh bail application of the accused. Heard. Request is allowed.

At the request of counsel for the accused Naim, the present interim bail application of the accused Naim is dismissed as withdrawn. Accused is at liberty to file fresh bail application subject to just exceptions.

Order be uploaded on the website of the Delhi District Court.

Ld. Counsel for the accused Naim is at liberty to collect the copy of the present order through electronic mode.

  
(Vijay Shankar)  
ASJ-05, Central District  
Tis Hazari Courts, Delhi  
24/06/2021(G)

**FIR No. 668/2014  
PS N.D.R.S.  
U/s 302 IPC  
State Vs. Shakeel**

24/06/2021

**File taken up today on the first application u/s. 439 Cr.P.C. of accused Shakeel for grant of regular bail.**

**( Proceedings Convened through Video Conferencing)**


Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).  
SI Sanjay Kumar is present on behalf of IO (through V.C.).  
None has joined the proceedings via video conferencing on behalf of the accused Shakeel.

**Ahlmad is absent.**

None has joined the proceedings through video conferencing on behalf of accused even on the last date of hearing i.e. 09/06/2021.

It appears that the accused/counsel is not willing to pursue the present bail application. Accordingly, present bail application of the accused Shakeel is dismissed-in-default on non-appearance.

Order be uploaded on the website of the Delhi District Court.

  
(Vijay Shankar)  
ASJ-05, Central District  
Tis Hazari Courts, Delhi  
24/06/2021(G)

FIR No.221/2015  
PS Karol Bagh  
U/s 302/392/394/397/342/411 IPC  
State Vs. Ajay Kumar Jha

24/06/2021

File taken up today on the application u/s. 439 Cr.P.C. of accused Ajay Kumar Jha for grant of interim bail.

( Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).  
Sh. Jata Shankar Mishra, Ld. Legal Aid Counsel for the accused Ajay Kumar Jha (through V.C.).

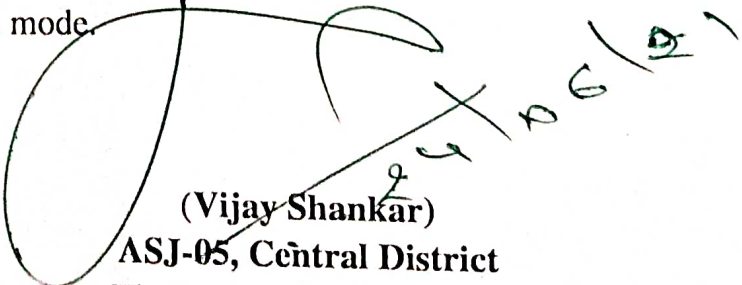
**Ahlmad is absent.**

It is submitted by counsel for the accused that accused has already been released from the jail on interim bail as per the H.P.C guidelines and in view of the same, he may be permitted to withdraw the present interim bail application of the accused. Heard. Request is allowed.

At the request of counsel for the accused Ajay Kumar Jha, the present interim bail application of the accused Ajay Kumar Jha is dismissed as withdrawn.

Order be uploaded on the website of the Delhi District Court.

Ld. Counsel for the accused Ajay Kumar Jha is at liberty to collect the copy of the present order through electronic mode.

  
(Vijay Shankar)  
ASJ-05, Central District  
Tis Hazari Courts, Delhi  
24/06/2021(G)

SC No.39/2015  
FIR No.20/2015  
PS Kamla Market  
State Vs. Tehsin @ Kevda

24/06/2021

File taken up today on the bail applications u/s. 439 Cr.P.C. of the accused Nadeem @ Mona, Ahetasham @ Rehan and Adil @ Shahzada.

( Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.).

Sh. Hukum Chand, Ld. Counsel for the accused Ahetasham @ Rehan (through V.C.).

Mr. Asghar Khan, Ld. Counsel for the accused Adil @ Shahzada (through V.C.).

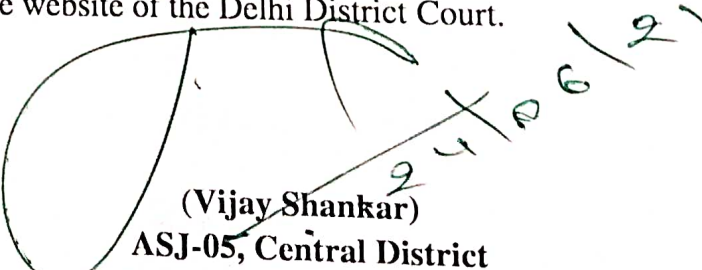
None has joined the proceedings through V.C. on behalf of the accused Nadeem @ Mona.

**Ahlmad is absent.**

It is submitted that the aforesaid bail applications are already fixed for 06/07/2021 vide order dated 23/06/2021.

At request, the aforesaid bail applications of the aforesaid accused be put up for consideration on the date already fixed i.e. 06/07/2021.

Order be uploaded on the website of the Delhi District Court.

  
(Vijay Shankar)  
ASJ-05, Central District  
Tis Hazari Courts, Delhi  
24/06/2021(G)

FIR No.303/2014  
PS Subzi Mandi  
U/s 302/307/120-B/34 IPC and 25/27/54/59 Arms Act  
State Vs. Karan @ Raj Karan

24/06/2021

File taken up today on the application u/s. 439 Cr.P.C. of accused Karan @ Raj Karan for grant of interim bail.

( Proceedings Convened through Video Conferencing )

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).  
IO/ Inspector Rajesh Kumar is present (through V.C.).  
Sh. Ghanshyam Kaushik and Sh. Rajesh Kaushik, Ld. Counsel for the  
accused Karan @ Raj Karan (through V.C.)

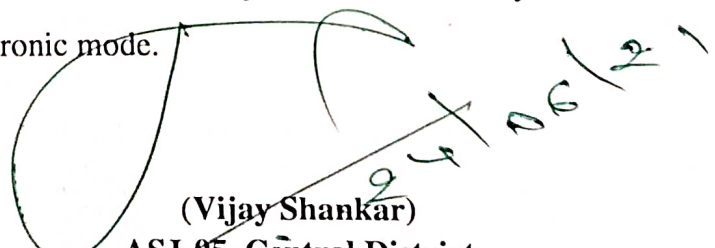
**Ahlmad is absent.**

It is submitted by counsel for the accused that they may be permitted to withdraw the present interim bail application of the accused Karan @ Raj Karan with liberty to file fresh bail application of the accused. Heard. Request is allowed.

At the request of counsel for the accused Karan @ Raj Karan, the present interim bail application of the accused Karan @ Raj Karan is dismissed as withdrawn. Accused is at liberty to file fresh bail application subject to just exceptions.

Order be uploaded on the website of the Delhi District Court.

Ld. Counsel for the accused Karan @ Raj Karan is at liberty to collect the copy of the present order through electronic mode.

  
(Vijay Shankar)  
ASJ-05, Central District  
Tis Hazari Courts, Delhi  
24/06/2021(G)

FIR No.244/2020  
PS Kamla Market  
U/s 302/147/149/34 IPC  
State Vs. Afjal @ Tammi

24/06/2021

File taken up today on the application u/s. 439 Cr.PC for grant of interim bail of accused Afjal @ Tammi.

( Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).  
IO/ Inspector Lekhraj Singh is present through V.C.  
Sh. D.D. Sharma, Ld. Counsel for the accused Afjal @ Tammi (through V.C.).  
**Ahlmad is absent.**

Reply to the aforesaid bail application of the accused is stated to be filed by the IO.

It is submitted by counsel for the accused that at present, no tentative date has been given by the Hospital for operation of wife of the accused. It is further submitted that wife of the accused will obtain new date of surgery from the Hospital and will file appropriate medical documents in this regard in the Court and he will also supply copy of the same to the IO.

SHO/ IO is directed to verify medical documents of wife of the accused if any, supplied by counsel for the accused and also verify the date of operation of wife of the accused and file appropriate report in this regard, on the next date of hearing.

At the request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on 29/06/2021. Date of 29/06/2021 is given at the specific request and convenience of counsel for the accused.

IO is bound down for the next date of hearing i.e. 29/06/2021.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)  
ASJ-05, Central District  
Tis Hazari Courts, Delhi  
24/06/2021(G)

Bail Application No.1295/2021

FIR No.415/2015

PS Kotwali

State Vs. Sunil & Ors.

24/06/2021

File taken up today on the interim bail application u/s. 439 of accused Maan Singh as per the H.P.C. guidelines.

( Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).  
IO/SI Satish Kumar is present through V.C.  
Sh. Gaurav Singhal, Ld. Counsel for the accused Maan Singh (through V.C.).

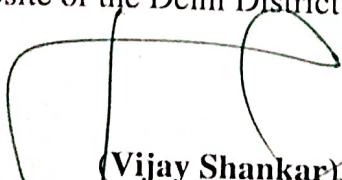
**Ahlmad is absent.**

It is submitted by counsel for the accused that interim bail application of the co-accused is already listed before the Hon'ble High Court of Delhi for 06/07/2021 and the present interim bail application of the accused be taken up for consideration thereafter. It is further submitted that he will re-argue the present interim bail application of the accused on the next date of hearing. Heard. Request is allowed.

At the request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on 08/07/2021. Date of 08/07/2021 is given at the specific request and convenience of counsel for the accused.

IO is bound down for the next date of hearing i.e. 08/07/2021.

Order be uploaded on the website of the Delhi District Court.

  
(Vijay Shankar)  
ASJ-05, Central District  
Tis Hazari Courts, Delhi  
24/06/2021(G)

Bail Application No.1296/2021  
FIR No.415/2015  
PS Kotwali  
U/s 395/397/365/201/412/120-B IPC & 25/54/59 Arms Act  
State Vs. Lalit @ Babloo @ Nepali

24/06/2021

File taken up today on the interim bail application u/s. 439 of accused Lalit @ Babloo @ Nepali as per the H.P.C. guidelines.

( Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).  
IO/SI Satish Kumar is present through V.C.  
Sh. Gaurav Singhal, Ld. Counsel for the accused Lalit @ Babloo @ Nepali (through V.C.).

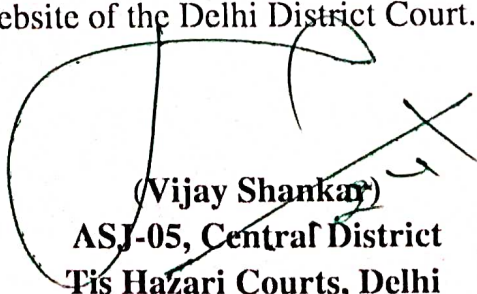
**Ahlmad is absent.**

It is submitted by counsel for the accused that interim bail application of the co-accused is already listed before the Hon'ble High Court of Delhi for 06/07/2021 and the present interim bail application of the accused be taken up for consideration thereafter. It is further submitted that he will re-argue the present interim bail application of the accused on the next date of hearing. Heard. Request is allowed.

At the request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on 08/07/2021. Date of 08/07/2021 is given at the specific request and convenience of counsel for the accused.

IO is bound down for the next date of hearing i.e. 08/07/2021.

Order be uploaded on the website of the Delhi District Court.

  
(Vijay Shankar)  
ASJ-05, Central District  
Tis Hazari Courts, Delhi  
24/06/2021(G)